CM-2081-CII-2020 in FAO No. 1621-1992

Incompliance with order dated 20.05.2022 passed by Hon'ble Mr. Justice H.S. Madaan, Publication notice against non-applicants/Appellants No. 1 to 4 in **Punjab Kesari(Hindi)**Newspaper for 05.08.2022(A) prepared and the same may approved and issue please.

(Savita Digar)

Superintendent, FAO Section

Neem

COURT NOTICE

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM-2081-CII-2020 in FAO No.1621 of 1992 Date of Hearing:05.08.2022(A)

Nirmala Devi & Ors

..... Appellants

V/s

Krishan Kumar & Ors

... Respondents

Appeal u/s 173 of Motor Vehicles Act 1988.

Notice to:

- 1. Smt. Nirmala Devi, widow of Sh. Sohan Lal, S/o Sh. Ram Sarup.
- 2. Davinder Kumar, son of Sohan Lal
- 3. Ushan Rani, minor daughter of Sohan Lal, S/o Ram Sarup
- Vijay Kumar, minor son (minor claimants No. 3 & 4 through their mother & natural/ guardian Smt. Nirmala Devi widow of Sohan Lal)

All residents of village & Post Office, Ramgarh, Tehsil Panchkula, Distt Ambala)

In the above titled appeal, the non-applicants/appellants could not be served in ordinary process. It is ordered that the non-applicants/appellants should appear in person or through counsel on 05.08.2022 at 10.00 a.m.

For details logon to www.highcourt.gov.in

The above Court Notice is forwarded to <u>The Manager</u>,

<u>Punjab Kesari(Hindi)</u> for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/deposited by the bearer of this letter.

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Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh.